

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:269

ANSWERED ON:26.04.2016

Illegal Captivity of Elephants

Malyadri Shri Sriram

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the provisions of law for taking action against the persons/owners for keeping custody of elephants;
- (b) whether there are reports of elephants in illegal captivity in the country and if so, the details thereof;
- (c) whether the Government has any plan to rescue the said jumbos from illegal captivity; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) The Wildlife Protection Act, 1972 and Guidelines for Welfare and Management of Captive Elephants dated 08.01.2008 issued by the Ministry, deals with provisions relating to captive elephants in the country.

(b) Complaints regarding illegal captive elephants and violation of provisions of Wildlife Protection Act, 1972 are received from time to time and dealt as per law.

(c) & (d) Action on complaints about illegal captive elephants are taken through the Chief Wildlife Warden of the concerned State/UT.
